

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2453
ANSWERED ON:06.02.2014
CLEARANCE FOR POWER PROJECTS
Krishnaswamy Shri M.

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to come up with a policy to allow clearances of major power projects within a specific time frame; and

(b) if so, the details and the present status thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : As per the provisions of Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new thermal power projects. The `Guidelines for accord of concurrence to Hydro Electric Schemes submitted to the Authority under Section 8 of the Electricity Act, 2003` provides that, in case the Hydro Electric Scheme is found technically and economically viable with necessary inputs and clearances having been tied-up as stipulated in the `Guidelines for Formulation of Detailed Project Reports for Hydro Electric Schemes, their Acceptance and Examination for Concurrence`, the CEA may accord concurrence for implementation of the Hydro Electric Schemes, as far as practicable, within a period of 90 (ninety) days from the date of submission of the Detailed Project Reports complete in all respects.